

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 456 of 1999.

Thursday this the 5th day of August, 1999.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. J.L. NEGI, ADMINISTRATIVE MEMBER

K. Rajappan Nair,
Office Superintendent,
Garrison Engineer, Air Force,
Pulayanarkotta, Trivandrum-31,
Thuruvikkal P.O., residing
at Ayila, Near Kalloor U.P.S.,
Manjamala P.O., Trivandrum. .. Applicant

(By Advocate Shri M.R. Rajendran Nair)

1. Union of India, represented by its
Secretary to Government of India,
Ministry of Finance, New Delhi.
2. Comptroller General of Defence Accounts,
R.K. Puram, New Delhi.
3. The Garrison Engineer (AF),
Pulayanarkotta, Trivandrum.
4. The Garrison Engineer,
Sliganga Nagar, Rajasthan-335 001. .. Respondents

(By Advocate Shri R. Madanan Pillai, ACGSC)

The application having been heard on 5th August, 1999,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant presently working as Office Superintendent
under the Garrison Engineer (AF) Pulayanarkotta, Trivandrum, is
aggrieved by non-disbursement of the medical reimbursement
claim amounting to Rs. 14,482/- as also non-payment of arrears
of pay and allowances amounting to Rs. 9196/-. He, therefore,
filed this application praying for a direction to disburse the
medical reimbursement and to pay the arrears of pay and allowances

amounting to Rs.9196 with interest @ 18% with effect from 1.6.98.

2. When the application came up for hearing the learned counsel for the applicant stated that as far as the grievance of the applicant with regard to the non-payment of arrears of pay and allowances amounting to Rs.9196/- is concerned the same does not survive as the payment has already been made by the respondents. What remains according to the applicant is, his claim for a sum of Rs.14,482/- towards medical reimbursement and in this regard he states that it would be sufficient to permit the applicant to make a representation to the 2nd respondent and to direct the 2nd respondent to dispose of the representation within a short time.

3. Learned counsel for the respondents stated that there is no objection to the matter being disposed of with such a direction but two months' time may be given for taking a decision in the matter.

4. In the light of the above submission, as the claim of the applicant in regard to the non-payment of arrears of pay and allowances stands satisfied we dispose of this application permitting the applicant to make a representation to the second respondent regarding his claim of medical reimbursement within a period of one month and with a direction to the second respondent that if such a representation is received from the applicant within the aforesaid period, the same shall be considered in the light of the rules and instructions on the subject and an appropriate decision shall be communicated to the applicant within a period of two months from the date of receipt of the representation.

No costs.

Dated the 5th day of August, 1999.

JL Negi
J.L. NEGI

ADMINISTRATIVE MEMBER

A.V. Haridasan
A.V. HARIDASAN

VICE CHAIRMAN